Single Bench

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P NO.42/2013 CA.1816/2015

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 9th August, 2017, 10.30 A.M

Name of the Company Under Section		Dr. Tapati Chakraborty & -Versus- A T Dev Pvt. Ltd & Ors.	& Ors	
		397./398 O & M		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
1 pro	»MANJU F	SHUTERIA, Adv.	Responde	onts on arium
2 M	R.DEEMAT	H ROY	<i>`</i>	9/8/1

CHONDHURY, Adv.

3MR.DRIPTO MAJUMDAR Adv.

4. MR. R.GHOSH, ADVOCATE

5. MR. M. A. JABBAR,

6. MRS. SHARMISTHA, "

7. MR. N. KHANJOY "

RETITIONERS

Whanford 109/2017

09-08-2017 – CP No. 42/3013 – CA No.1816/2015 – Dr. Tapati Chakraborty & Ors. Vs. AT Dev Pvt. Ltd. & Ors.

ORDER

The Ld. Lawyer on behalf of the petitioner as well as on behalf of the respondents are present.

Both side prayed for some time on account of settlement.

Heard; the prayer of the parties is allowed.

Fix on 18-08-2017.

MANORAMA KUMARI MEMBER(J)